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FINANCIAL EXPRESS

FORM A**PUBLIC ANNOUNCEMENT**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)FOR THE ATTENTION OF THE CREDITORS OF
M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)**RELEVANT PARTICULARS**

1.	Name of corporate debtor	M/s Aryavrat Trading Private Limited
2.	Date of incorporation of corporate debtor	27.04.1995
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200WB1995PTC071258
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Crescent Tower, 5th Floor, 229, A.J.C. Bose Road, Kolkata-700020
6.	Insolvency commencement date in respect of corporate debtor	01.04.2022
7.	Estimated date of closure of insolvency resolution process	28.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pranab Kumar Chakrabarty IBBI/PA-003/IP-N00088/2017-18/10826
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 72/9, Saikh Para Lane, Howrah, West Bengal - 711103 E-mail ID: pranabchakrabartykpc@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: LSI Resolution (P) Ltd. 104, S. P. Mukherjee Road, Sagar Trade Cube, 2nd floor, Kolkata, West Bengal - 700026, E-mail ID: atpl.crp@gmail.com
11.	Last date for submission of claims	15.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)** on 01.04.2022.

The creditors of **M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)**, are hereby called upon to submit their claims with proof on or before 15.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Pranab Kumar Chakrabarty
Interim Resolution Professional
IBBI/PA-003/IP-N00088/2017-18/10826

Date : 04.04.2022
Place : Kolkata

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FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)

RELEVANT PARTICULARS

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Date : 04.04.2022
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